

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

C & C Construction Ltd.

... Applicant/Petitioner

... Respondent

Order Under Section 7 of IBC, 2016 (CIRP)

Order delivered on 30.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Suspended Director

:

Mr.Swapnil Gupta, Ms.AnkitaSinha, Advs.

For the R.P

:

Ms.NavyaKhillon, Mr.PulkitDeora, Advs.

ORDER

C.A. No. 856(PB)/2020

Status report filed by the resolution professional along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)